

Partly  
repealed

ACT No. XXII OF 1859.

PASSED BY THE LEGISLATIVE COUNCIL OF INDIA.

(Received the assent of the Governor General on the 3rd September 1859).

*An Act to amend Act I of 1852 (for the consolidation and amendment of the Laws relating to the Customs under the Presidency of Bombay).*

Preamble. WHEREAS it is expedient to amend Act I of 1852 (for the consolidation and amendment of the Laws relating to the Customs under the Presidency of Bombay); It is enacted as follows :—

I. Section XX of Act I of 1852, and so much of Schedule A annexed to the said Act as prescribes the rate of Duty to be charged on Salt imported by Sea into any Port of the Presidency of Bombay, are repealed.

II. All the provisions now in force of the above-mentioned Act which have reference to the Customs Duty now charged and leviable on Salt imported by Sea into any Port of the Presidency of Bombay, shall be taken to have reference to the Duty prescribed in the Schedule annexed to this Act.

III. Spirits exported from any Port within the British Territories in India, and imported at any Port subordinate to the Government of Bombay, shall be liable on importation to the same rate of Duty as the Governor in Council of Bombay may from time to time impose under Act III of 1852 or any future enactment on spirits manufactured within the Presidency of Bombay. Provided

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ed always that, if the said Spirits be accompanied by a document signed by competent authority, certifying that a Duty, whether of Customs or otherwise, has been paid on the said Spirits within the British Territories in India, credit shall be allowed for the sum so paid in settling the Customs at the Port of import ; and if such sum equal or exceed the full amount leviable on import then the Spirits on which such Duty has been paid shall be admitted to free Duty.

IV. This Act shall be construed as part of the said Act I of 1852 ; and any Act subsequent to Act I of 1852 which refers to that Act shall be construed to refer to that Act as hereby altered ; and any Act which refers to Section XX of Act I of 1852 shall, as to all matters arising after the passing of this Act, have the same effect as if it referred to Section III of this Act.

Construction of Act.

SCHEDULE.

Rate of Duty to be charged on Salt imported by Sea into any Port of the Presidency of Bombay from any Port or place not subject to the Government of India, or from Aden, or from any Port or place in the Straits of Malacca.

Salt not covered by a Pass,..... 1 Rupee per Indian Maund.

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